AERODROMES IN MAHARASHTRA

292. SHRI G. R. PATIL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number and names of aerodromes or air strips in Maharashtra;

(b) whether there is a proposal under Government's consideration for the construction of an aerodrome at Kolhapur;

(c) if so, the estimated cost thereof; and

(d) by when the proposal is likely to materialise ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) There are seven civil aerodromes under the control of the Civil Aviation Department, in the State of Maharashtra, namely Akola, Aurangabad, Bombay (Santacruz), Bombay (Juhu), Kolhapur, Nagpur and Sholapur. In addition, there is one gliderdrome at Hadapsar (Poona).

(b) There is already a fair-weather airstrip at Kolhapur. A proposal to develop it for operation by Fokker Friendship type of aircraft is under consideration.

(c) and (d) A preliminary estimate is under preparation. It is not possible at this stage to forecast when the proposal will materialise as that would depend on the priority accorded to the project and on when it is actually taken up. It normally takes between 18 and 24 months to complete construction work.

WIDENING OF NATIONAL HIGHWAYS BET-WEEN POONA AND SATARA

293. SHRI G. R. PATIL : Will the Minister of TRANSPORT AND SHIP-PING be pleased to state :

(a) whether there is a proposal under Government's consideration for widening the road passing through Khamotki Ghat of National Highway No. 4 between Poona and Satara;

(b) if so, the estimated cost thereof; and

(c) by when the work will be commenced and completed?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DAR-SHAN): (a) No, Sir.

(b) and (c) Do not arise.

AMOUNT ALLOTTED TO HARYANA FROM CENTRAL ROAD FUND

294. KUMARI SHANTA VASISHT : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the amount allotted to Haryana from the Central Road Fund during the year 1967-68;

(b) what are the works for which the amount has been earmarked; and

(c) what amount is proposed to be allotted during 1968-69?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DAR-SHAN): (a) and (b) The information is being collected and will be laid on the Table of the Sabha when received.

(c) It will not be possible to give this information till the budget for 1968-69 is finalised and the Demands are voted by Parliament.

NATIONAL HIGHWAY SCHEMES DURING FOURTH PLAN

295. SHRI BANKA BEHARY DAS : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the amount of money which has tentatively been provided for Na⁺ional Highway Schemes during the Fourth Five Year Plan period;

(b) how much has been allotted out of this for different States and on what basis; and

(c) the schemes of Orissa which have been included in this?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DAR-SHAN): (a) and (b) The draft outline

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of the Fourth Five-Year Plan envisages a provision of Rs. 226 crores for the development of National Highways. A final decision about the Plan allocation has yet to be taken by the Planning Commission, and, as such, it has not been possible to finalise any Statewise allocation so far.

(c) Does not arise.

APPOINTMENT OF ADDITIONAL JUDGES IN HIGH COURTS

296. SHRI R. P. KHAITAN : $W^{(i)}$ the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Law Commission had recommended the appointment of additional judges inthe various High Courts to clear the huge arrears of pending cases;

(b) if so, to what extent this recommendation has been implemented, and with what result; and

(c) what is the position of such arrears at present as compared to the year 1958?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) The Law Commission had interalia recommended that Additional Judges should be appointed for the sole purpose of clearing the arrears within a period of two years. It had also recommended that such Judges should not be diverted to the disposal of current work.

(b) While Additional Judges have been and are being appointed to cope with the arrears in the various Hign Courts, it has not been possible to give effect to the recommendation that such Judges should deal solely with the Allocation of work, cases in arrears. including the disposal of arrears. amongst the Judges of High Courts has been left to the discretion of the Chief Justices. While the rate of disposal has generally increased in the High Courts, it has not kept pace with the institutions which have also been on the increase. However, the question of reducing pendency of cases in the High Courts has been constantly engaging the attention of Government

and Additional Judges have been appointed where necessary and feasible.

(c) A comparative statement showing the position of arrears in the various High Courts as on 1-1-1958 and 30-6-1967 is attached.

STATEMENT

The comparative position of arrears in various High Courts as on 1-1-1958 and 30-6-1967

Name Cor		igh		Number of cases in arrears as on 1-1-1958	Number of cases in arrears as on 30-6-1967
Allahabad				41,834	62,446
Andhra Pradesh .			•	23,780	25,962
Assam and Nagaland				958	3,022
Bombay				16,393	28,158
Calcutta	•			27,553	50 ,9 67
\mathbf{D} elhi					13,581
Gujarat					11,396
Jammu & Kashmir			•	Not Available	1,066 e
Kerala	•			7,458	21,68 9
Madhya Pradesh.				6,437	9,710
Madras	•	•		16,318	35,494
Mysore	•			8,266	9,354
Orissa		•		2,585	5,076
Patna	•			11,302	10,734
Punjab and Haryana			•	14,896 (Punjab)	18,289
Rajasthan	•	•	•	5,067	6,087

AGRICULTURAL RESEARCH BY C.S.I.R.

297. SHRI R. P. KHAITAN : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that a very small amount is expended on agricultural research by the Council of Scientific and Industrial Research; and

(b) if so, whether Government propose to increase expenditure on this account ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) and (b) The Council of Scientific and Industrial Research ' is 'not directly responsible for agricultural research but indirectly supports agricultural development by